R.P.No.74/2000 in OA.NO.1045/98

Dated this the 11th day of April 2001.

CORAM : Hon'ble Shri S.L.Jain, Member (J)

Hon'ble Smt.Shanta Shastry, Member (A)

C.R.K.Pillai   ...Applicant

    V/S.

Union of India & Ors.   ...Respondents

By Advocate Shri R.K.Shetty

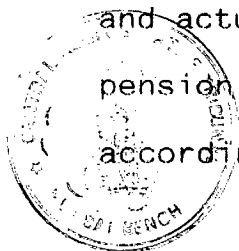O R D E R

{Per : Shri S.L.Jain, Member (J)}

The respondents have filed this Review Petition in respect of OA.NO.1045/98 decided on 11.6.1999.

OA.NOs.1037/98, 1045/98 and 1095/98 were decided by a common order dated 11.6.1999. In respect of order passed in OA.NO.1037/98, Review Application was filed and registered as R.P.No.53/98 which was decided vide order dated 30.3.2000 allowing the Review Application.

3.   We concur with the findings and proposition of law laid down by the co-ordinate Bench, allow the Review Petition and order as under :-

(1)   Our direction in the original orders dt.3.5.1999 in OA.37/99, dt.26.2.1999 in OA.952/98 and dt.11.6.1999 in OA.1037/98 about restricted arrears to 50% of the amount is hereby reviewed and recalled and that condition is hereby deleted.   However, we direct the official respondents to notionally fix the pay scales of the employees pertaining to these three OAs.   from 1.1.1947 and onwards as mentioned in our original order, but actual arrears of monetary benefit be paid for a period of 3 years prior to the date of filing these OAs. and actual monetary benefit in the form of higher pension/family pension as per rules from the date of OAs. till their life-time according to law.

(2) In the circumstances of the case, there will be no order as to costs in the Review Petition.

Certified True Copy
Date .... 1.8.4.....

Section Officer
Central Admn, Tribunal
Bombay Bench

CAT/MUM/JUDL/O.A. 1045/98/2859 & 2860 dated 27/4/99

Copy to

1   Sh. C.R.K. Pillai, Nirmala Home, D'Souza Colony, H.P.T. Collage post, NASIK 422 005

2   Sh. R.K. Shetty, adv. for the respondents.

S.O.

Despatched on...2.4.99......

DESPATCHER